FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NATURE CARE HEALTH SERVICES PRIVATE LIMITED

1.	Name of Corporate Person	NATURE CARE HEALTH SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	09/03/2012
3.	Authority Under Which Corporate Person Is Incorporated/ Registered	ROC-DELHI
4.	Corporate Identity Number of Corporate Person	U85110DL2012PTC232588
5.	Address Of The Registered Office And Principal Office of Corporate Person	H.NO-701, SAINI VIHAR, MUNDKA DELHI-110041
6.	Liquidation Commencement Date of Corporate Person	06/02/2023
7.	Name of the Liquidator : Address of the Liquidator : Email address of the Liquidator : Telephone Number of the Liquidator : Registration Number Of The Liquidator:	NAME: LEKHRAJ BAJAJ ADDRESS: 107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 E-MAIL ID: naturecareliquidation@gmail.com TELEPHONE NO.: 9810109335 REGISTRATION NO. : IBBI/IPA-002/IP-N00039/2016-17/10078
8.	Last Date For Submission Of Claims	08/03/2023

Notice is hereby given that the NATURE CARE HEALTH SERVICES PRIVATE LIMITED has commenced voluntary liquidation on 06/02/2023.

The stakeholders of NATURE CARE HEALTH SERVICES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 08/03/2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
LEKHRAJ BAJAJ
(Liquidator)
Regn. No. : IBBI/IPA-002/IP-N00039/2016-17/10078
AFA Valid till 21/11/2023
Email Id: naturecareliquidation@gmail.com
Date: 08/02/2023
Place: Delhi

AMAR VANIJYA LTD
CIN : L74900DL1985PLC020118
105, SOUTHEX PLAZA - II, LEELA RAM MARKET, SOUTH EXTN : II, NEW DELHI - 110049

Extract of Standalone Un-Audited Financial Results for the Quarter and Nine month Ended 31st December 2022
(Listing Obligations and Disclosure Requirements) Regulations, 2015

(Rs. in Lacs)

Particulars	Quarter ended 31st Dec. '22	Nine month Ended 31st Dec. '22	Quarter ended 31st Dec. '21
	Unaudited	Unaudited	Unaudited
Total Revenue from Operation	10.91	28.10	7.66
Net Profit(+)/Loss(-) for the period (before Tax and Exceptional Items)	-0.03	-1.23	-0.08
Net Profit(+)/Loss(-) for the period before Tax (after Exceptional Items)	-0.03	-1.23	-0.08
Net Profit(+)/Loss(-) for the period after Tax (after Exceptional Items)	-0.03	-1.23	-0.08
Total Comprehensive Income for the period (comprising Profit / Loss for the period (after tax)	-0.03	-45.09	-0.08
Equity Share Capital	199.20	199.20	199.20
Reserves (excluding Revaluation Reserve) as shown in Audited Balance Sheet of the Previous Year	-	181.81	282.91
Earning per share (of Rs. 10/- each) (not annualised) Basic & Diluted (Rs.)	-0.01	-0.06	-0.04

Notes :-

1 The above is an extract of the Un Audited Financial Results for the Quarter and Nine month ended 31st Dec. 2022 which have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 06/02/2023 and filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Other Disclosure Requirement) Regulations, 2015 as amended The full format of the aforsaid Financial Results are. available on the Stock Exchange websites (www.msei.in) and also available on the Co. website (www.amarvanijya.com)

Date : 06.02.2023
Place : KOLKATA

S/D
M.S. Choudhary
Director

SINDHU TRADE LINKS LIMITED
Regd. Office: 129, Transport Centre, Rohtak Road, Punjabi Bagh, New Delhi -110035
CIN: L63020DL1992PLC121695

NOTICE

Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the meeting of the Board of Directors of the Company will be convened on **Monday, 13th February, 2023 at 05.00 P.M.** to consider and approve the Standalone & Consolidated Unaudited Financial Results of the Company for the Quarter & Nine Months ended on 31st December, 2022 at the Corporate Office of the Company at 7th Floor, 701, Tower A, Signature Tower, Sector - 30, Gurugram - 122003 through hybrid mode (physically and virtually).

This said information is also available on the Company's website at www.sindhutrade.com and may also be available on the website of the stock exchange at www.bseindia.com.

By the order of the Board
For Sindhu Trade Links Limited
Sd/-
Suchi Gupta
Place: Guru gram **Company Secretary**
Date: 07.02.2023 **& Compliance Officer**

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Chola
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Corporate Office: 1st Floor, 'Dare House', No.2, N.S.C. Bose Road, Chennai-600 001.
Branch Office: Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

DEMAND NOTICE UNDER SECTION 13[2] OF THE SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

You, the under mentioned Borrower / Mortgagor is hereby informed that the company has initiated proceedings against you under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and that the Notice under 13 (2) of the Act sent to you by Registered Post Ack. Due for Borrower/s has been returned undelivered. Hence, you are hereby called upon to take notice and pay the outstanding loan amount mentioned against the said account with interest accruing there from within 60 days from the date of this publication, failing which the company will proceed against you by exercising its right under Sub-Sec (4) of Section 13 of the Act by enforcing the below mentioned security to realize its dues with interests and costs. It

HDB FINANCIAL SERVICES LIMITED
REGD. OFFICE: "RADHIKA", 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHEMDABAD, GUJARAT, Pin Code: 380009. BRANCH OFFICE: Khasra No 47,Behind Ox-Ford School - Vikaspuri-Delhi 110018

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT,2002

You the below mentioned Borrowers, Co-borrowers and Guarantors have availed loan(s)/ financial facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (securities) and defaulted in repayment of the same. Consequent to your defaults your loan was classified as non-performing asset. Subsequetly, the company has issued demand notice under Section 13(2) of the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the act read with Rule 3(1) of the Security Interest (enforcement) Rules, 2002 as and by way of alternate service upon you. Details of the Borrowers, Co-borrowers, Loan Account No., Loan Amount, Demand Notice Under Section 13(2)